

# HIGH COURT OF ORISSA: CUTTACK

## TENDER NOTICE

**for licensing of Cafeteria services inside the campus of High Court of Orissa, Cuttack and Museum of Justice, Killa Fort, Cuttack**

Notice No. - III-A-33/2004(PF-I)/ 8745 Date. 25.05.2026.

The High Court of Orissa invites tenders under a two-bid system from interested bidders for operation and management of cafeteria within the premises of the High Court of Orissa and the Museum of Justice. The cafeteria operations shall be distinctly divided into two independent parts to ensure smooth and efficient service delivery.

**Part-A** shall relate exclusively to the operation and management of the cafeteria located within the High Court of Orissa premises, intended to cater to the food and beverage requirements of Hon'ble Judges, officers, staff, advocates, litigants, and other visitors of the High Court.

**Part-B** shall relate exclusively to the operation and management of the cafeteria situated within the Museum of Justice, intended to serve visitors, officials, and guests of the Museum.

The operation and management of both Part-A and Part-B shall be entrusted to a **single agency**, which shall be responsible for providing uninterrupted, hygienic, and quality food and beverage (only veg) services at both locations. Each part shall be operated independently in terms of service delivery, staffing and day-to-day management, while complying with the terms and conditions prescribed in the tender document.

### SCHEDULE OF TENDER

Sl. No.	Activity Description	Schedule
1	Availability of Tender Document & Source / URL	<b>25.05.2026 to 18.06.2026</b> <a href="https://www.orissahighcourt.nic.in/tender-notice/">https://www.orissahighcourt.nic.in/tender-notice/</a>
2	Last date & time for submission of Bids	<b>18.06.2026 &amp; 4:00 PM</b>
3	Opening date & time of Technical Bids	<b>23.06.2026 &amp; 11:00 AM</b>
4	Opening date & time of Financial Bids	<b>24.06.2026 &amp; 11:00 AM</b>
5	Cost of Bid document (Tender Cost)	<b>Nil</b>
6	Earnest Money Deposit (EMD)	<b>₹ 5,000/-</b> (Rupees Five Thousand only)
7	Performance Security Deposit	<b>₹ 2,00,000/-</b> (Rupees Two Lakh only)
8	License Contract Period	<b>Eleven (11) months</b> from the date of commencement (Extendable maximum up to 2 more terms subject to the performance of the Agency)
9	Monthly License Fee	<b>1. For High Court of Orissa: - ₹ 5,000/- per month</b> <b>2. For Museum of Justice: - ₹ 1,500/- per month</b>

Sd/-

**Assistant Registrar (Admn.)**  
**High Court of Orissa**

# HIGH COURT OF ORISSA: CUTTACK

## 1. PROCEDURE FOR SUBMISSION OF TENDER DOCUMENTS

- i. The tender shall be submitted in two parts viz., 'Cover- I and Cover- II'. Each part shall be placed in an independent sealed envelope and each part shall be super scribed as follows:

**Cover- 'I': - TECHNICAL BID COVER**

Name of Work: "Licensing for running Cafeteria inside the premises of High Court of Orissa and Museum of Justice"

**Cover- 'II': - FINANCIAL BID COVER**

Name of Work: "Licensing for running Cafeteria inside the premises of High Court of Orissa and Museum of Justice"

- ii. Both the covers i.e. Cover-I and Cover-II, shall be placed inside an outer cover and shall be super scribed as follows:

"Tender for licensing of Cafeteria services inside the campus of High Court of Orissa, Cuttack and Museum of Justice, Killa Fort, Cuttack" & Tender Number/ Date.

- iii. The sealed envelope shall be addressed to "**The Registrar (Judicial), High Court of Orissa, Cuttack- 753002**".
- iv. The Technical Bid cover shall contain the "**Tender Form and Technical Bid**" details as per **ANNEXURE-1**, "**Tender Acceptance Certificate**" as per **ANNEXURE-3**, "**Undertaking**" as per **ANNEXURE-4**, & "**Check List**" as per **ANNEXURE -7**.
- v. Financial Bid shall contain the duly filled in and signed Financial Bid as per **ANNEXURE- 2**.
- vi. **Signing of the Tender:**  
All the pages of the tender document shall be signed by a person or persons duly authorized to sign on behalf of the Bidders.

## 2. TENDER OPENING

- i. **Criteria for Technical Bid Evaluation:** - The High Court of Orissa will determine whether the bidder has fulfilled all the tender conditions and has submitted all the relevant documents as stipulated in the tender document and whether the bidder is substantially responsive or not. The Technical Bids shall be opened in the presence of the bidders or their authorized representatives. It shall be mandatory for the bidders or their representatives to remain present at the time of opening of the Technical Bids, failing which their bids shall not be considered for further evaluation.
- ii. **Financial Bid Opening:** - After opening of the technical bid, the financial bids of those bidders whose technical bids have been found responsive will be opened on a suitable date which will be intimated to the concerned bidders later. The opening of the "Financial Bid Cover" will be done in the presence of those bidders or their representatives. Failure to attend will result in disqualification of the bid.

# HIGH COURT OF ORISSA: CUTTACK

- iii. **Criteria for Financial Bid Evaluation:** - The selection of agency shall not necessarily and solely depend upon the lowest offered prices rather it may depend upon the price to quality ratio which will be decided by the Court based upon the past experience.

### 3. Earnest Money Deposit:

A Refundable Earnest Money Deposit (EMD) of ₹ 5,000/- (Rupees Five Thousand only) in shape of Demand Draft in favour of the Registrar (Judicial), High Court of Orissa payable at Cuttack must be submitted along with the tender. The EMD of unsuccessful bidders shall be refunded upon completion of the tender process. In respect of the successful bidder, the EMD shall be refunded only after submission of the prescribed Performance Security Deposit.

### 4. PERFORMANCE SECURITY DEPOSIT:

The successful bidder will be required to pay a Security Deposit of ₹2,00,000/- (Rupees Two Lakh only) in shape of Bank Guarantee/Fix Deposit Receipt (FDR) before confirmation of the tender. The appropriate authority shall retain the right to encash the Bank Guarantee/FDR in case of any deficiency in service by the successful Bidder during the contract period. The security deposit will be returned to the successful agency after completion of the contract period as per the rules of O.G.F.R., 2023.

### 5. AGREEMENT PERIOD

The agreement shall remain valid for an initial period of 11 (eleven) months from the date of commencement. The same may be extended for a further period of up to two additional terms, on the same terms and conditions, subject to satisfactory performance of the agency and at the discretion of the competent authority.

### 6. DOCUMENTS TO BE SUBMITTED IN THE SEALED TENDER

- (i) Duly filled Form of Tender as per ANNEXURE-1.
- (ii) Demand Draft of ₹5,000/- (Refundable) towards Earnest Money Deposit.
- (iii) Self-attested copy of Certificate issued by FSSAI (Food Safety and Standards Authority of India).
- (iv) Self-attested copies of the License to Employ Contract Labour, EPF Registration, ESIC Registration, and other statutory registrations/licenses, wherever applicable under the relevant labour laws.
- (v) Price Quotation of food items as per Menu at ANNEXURE-2.
- (vi) Self-attested copy of Certificate showing experience in Catering Service for at least two Financial Years.
- (vii) Self-attested copy of Certificate showing Annual Turnover of the bidder for the Financial Year of 2024-25, 2023-24 and 2022-23.
- (viii) Self-attested Copy of PAN Card.
- (ix) Self-attested Copy of GST Registration Certificate.
- (x) Tender acceptance Certificate as at ANNEXURE-3.
- (xi) Undertaking as at ANNEXURE-4.

# **HIGH COURT OF ORISSA: CUTTACK**

## **PART-'A'**

### **Terms and Condition for Operation and Management of Cafeteria inside the High Court of Orissa, Cuttack**

1. The Bidders are requested to go through the instructions, terms and conditions and specifications given in the Tender Document. Failure to furnish all required information in every aspect will be at the bidder's risk and may result in the rejection of the Tender.
2. The space measuring approximately 2650.48 sq. ft. (as given in **ANNEXURE-5**) consisting of Dining Hall, Kitchen, Storeroom and Cash Counter shall be provided for operation of the cafeteria on payment of a monthly license fee of ₹ 5,000/-. In case of extension of the contract period, the license fee may be revised by the High Court from time to time.
3. All documents submitted by the bidder shall be self-attested and valid as on the date of submission of bid.
4. Bidders must prepare a comprehensive checklist of all requisite supporting documents as specified in the Tender Notice. Additionally, a proper index as at **ANNEXURE-7** must be included in front of the bid documents submitted by the bidder. The index should clearly indicate the page numbers of each submitted document, ensuring ease of reference during the evaluation process.
5. Electricity charges shall be borne by the successful bidder as per actual consumption.
6. The successful bidder shall ensure that good quality raw materials are used, and food is prepared, stored and served in hygienic conditions at all times.
7. The food items shall be supplied at approved rates and quantities. However, reasonable revision of rates may be considered by the competent authority in exceptional circumstances arising out of substantial increase in market prices.
8. The Agency will ensure that no hazardous/intoxicating materials are stored in the Cafeteria Premises.
9. It must be ensured that smoking and consumption of any kind of alcohol shall be strictly prohibited not only inside the Cafeteria Premises but also in the premises of the High Court.
10. The High Court authority may conduct periodic inspections of the cafeteria premises to ensure maintenance of hygiene, quality and proper services.
11. The cafeteria premises shall not be sublet or utilized for any purpose other than operation of the cafeteria.
12. Minor interior arrangements, display boards or temporary fixtures may be made by the agency with prior approval of the Hon'ble High Court, provided no structural alteration/modification is carried out.
13. The successful bidder shall arrange necessary furniture, utensils, cutlery, crockery, kitchen appliances and manpower required for smooth operation of the cafeteria at its own cost.
14. The successful bidder should employ his own staff and shall make arrangement to issue Identity Cards & uniforms to each of its staff & manager for entry into the licensed premises. The identity cards & uniforms shall be issued by the bidder at

## **HIGH COURT OF ORISSA: CUTTACK**

its own cost. Security staff of High Court of Orissa shall be at liberty to exercise check on any of its staff & manager while entering the premises, during work and while leaving the premises.

15. The details of the staff working in the cafeteria like name, father's name, address, mobile number and copy of ID card issued by the selected bidder shall have to be submitted to the High Court of Orissa.
16. The cafeteria shall remain open on all working days from 9:30 A.M. to 5:30 P.M.
17. The price list of food items shall be displayed in a conspicuous place in the cafeteria.
18. Bid documents should be signed by Authorized Signatory of the Organization himself/herself. Interlineations, corrections, erasures and/ or over writing shall be treated as invalid bid.
19. The proprietor(s) or their authorized representative must be present during the opening of Technical bids and Financial bids (those who have qualified in the technical round). Failure to attend will result in disqualification of the bid.
20. Any bidder claiming exemption from the Earnest Money Deposit (EMD) must provide adequate documentation to substantiate the request for such exemption.
21. The authority reserves the right to amend the Tender Document in full or any part thereof. Amendment to the Tender Document will be uploaded on the website of High Court of Orissa and it will be the sole responsibility of the bidders to verify the amendments if any and get the amended documents before the submission of the Tender Document.
22. High Court of Orissa reserves the right to accept or reject or cancel the Tender without assigning any reason thereof.
23. In the event the Agency seeks to terminate the contract, it shall provide a minimum of two (2) months' prior written notice, clearly stating the reasons for such termination. The acceptance of such reasons shall be subject to the satisfaction of the Court; failing which, the Security Deposit of the Agency shall be liable to be forfeited.
24. If, at any stage, the Agency is found to be involved in any improper activity, whether within or outside the premises of the High Court of Orissa, which may harm the reputation of the Hon'ble Court, the Competent Authority may terminate the agreement by giving one month's notice. In such cases, the Security Deposit of the Agency shall be liable to be forfeited.
25. Bidders are advised to visit the existing Cafeteria to view the location and function with prior permission of the appropriate authority before submitting their bid documents.
26. Incomplete or conditional offers shall not be entertained.

# **HIGH COURT OF ORISSA: CUTTACK**

## **PART-'B'**

### **Terms and Condition for Operation and Management of Cafeteria inside the Museum of Justice, Cuttack**

1. The selected bidder shall operate and manage the cafeteria inside the Museum of Justice in a clean, disciplined and visitor-friendly manner.
2. The space measuring approximately 164.3091 sq. m. (as given in **ANNEXURE-6**) shall be provided for operation of the cafeteria inside the Museum of Justice, Cuttack on payment of a monthly license fee of ₹1,500/-. The monthly license fee shall be payable for a period of eleven (11) months on monthly basis and may be revised periodically, as determined by the competent authority.
3. Electricity charges shall be payable by the selected bidder on monthly actual consumption basis.
4. The selected bidder shall ensure maintenance of cleanliness and use of eco-friendly materials, considering that the Museum of Justice is a pollution-free zone.
5. No permanent construction or structural alteration shall be made within the allotted premises. However, minor temporary arrangement such as extra decoration / Signage / Flex, if necessary, may be done with prior permission from The High Court of Orissa.
6. The selected bidder will have to make necessary arrangement to deploy sufficient manpower i.e. Manager, salesperson, etc. and other equipment to run the cafeteria. The manager shall be responsible for immediate interaction with office of the High Court of Orissa as and when required.
7. Any loss or damage caused to the Museum of Justice due to the negligence or mismanagement by the selected bidder shall be rectified by the bidder at its own cost else the same shall be recovered from the performance security deposit made as before by the selected bidder.
8. The Museum of Justice and the High Court of Orissa shall continue to have all rights and control over the licensed premises as its licensor & will provide a built-up space, water supply, electricity.
9. The Museum of Justice and the High Court of Orissa will not be responsible for any decline in the revenue for running Cafeteria for any reason whatsoever. Any claim for remission on the basis of harm to business interest on extraneous / unforeseen conditions / reasons whatsoever shall be summarily rejected by the High Court of Orissa without any kind of response to the selected bidder.
10. The selected bidder shall keep Museum of Justice / the High Court of Orissa authority totally indemnified and harmless against all claims, damages, dues, payments, fines, penalties, demands, compensations, liabilities and other losses etc. which may incur on account of non-compliance or violation of any statutory provisions or on account of accident, injury, loss or damages etc. to life of the official guests/ employees of Museum of Justice / the High Court of Orissa & any manpower of the agency on any account.

# HIGH COURT OF ORISSA: CUTTACK

## 11. Scope of work for running Cafeteria inside the Museum of Justice:

- Average number of visitors on normal day – 60
- Average number of visitors on holidays – 100
- Number of Persons working in the Museum – 17

❖ **Working Hour-** 11 AM to 6 PM

❖ **Holidays-** All Mondays along with Independence Day (15<sup>th</sup> August), Republic Day (26<sup>th</sup> January), Gandhi Jayanti (2<sup>nd</sup> October), Raja Festival (2 days), Durga Puja (3 days), Ratha Yatra, Ganesh Puja, Deepavali, Holi, Id-ul-Juha & Christmas.

❖ **Food Menu-** Only the food items listed under the Appetizer category (Sl. No. 1 to 9), the Beverage category (Sl. No. 29 to 35) and the MRP based products as specified in ANNEXURE-2, shall be prepared and served in the Museum of Justice.

12. The average visitor footfall and operational details mentioned in the tender document are indicative in nature and may vary from time to time.
13. Open on all other days in a month including Sundays and other Holidays except those which are mentioned above.
14. All other terms and conditions mentioned in Part-A of the tender document shall remain applicable mutatis mutandis to the cafeteria inside the Museum of Justice and the term “High Court of Orissa” wherever appearing therein shall be read as “Museum of Justice/High Court of Orissa”, unless the context otherwise requires.

Dispute, if any, will be subject to jurisdiction of Courts at Cuttack.

*SPB/h*  
*25/05/2026*

**Assistant Registrar (Admin.) 1/c**  
**High Court of Orissa**

**Memo No.** 8746(2) **Date.** 25.05.2026

1. Copy forwarded to the Superintendent, IT Cell to upload the same on the official website of the Court for information of the public.
2. Court's Notice Board

*SPB/h*  
*25/05/2026*

**Assistant Registrar (Admin.) 1/c**  
**High Court of Orissa**

# HIGH COURT OF ORISSA: CUTTACK

## TENDER FORM

ANNEXURE-1

To,

**The Registrar (Judicial)**  
**High Court of Orissa, Cuttack**

**Sub:** Tender for licensing of Cafeteria services inside the campus of High Court of Orissa, Cuttack and Museum of Justice, Killa Fort, Cuttack.

Sir,

I am submitting the tender for providing Cafeteria Service in the High Court of Orissa and in Museum of Justice, Cuttack on Contract basis as per the details given below: -

Registered Name of the Agency/ Company/Firm etc.				
Address of the registered Agency/ Company/Firm etc.				
Telephone-	Mobile No.-	Official E-Mail ID-		
Name of the Bidder				
Status of the Bidder	<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>	<input type="checkbox"/>
	Proprietorship	Partnership	Limited Company	Other (specify)
<b>Details of Documents</b>				
1	PAN (self-attested copy to be enclosed)			
2	GST registration certificate (self-attested copy to be enclosed)			
3	Certificate issued by FSSAI (self-attested copy to be enclosed)			
4	License to employ contract labour, EPF, ESIC regd. etc. (self-attested copy to be enclosed) (if applicable)			
5	Certificate showing Annual Financial Turnover (self-attested copy to be enclosed)	FY 2024-25	FY 2023-24	FY 2022-23
6	Details of EMD (Demand Draft details)	DD No. :		
		Date :		
		Amount :		
		Drawn on Bank :		
7	Whether Self-declaration of the bidder as to not blacklisted by any Government Dept./ PSU submitted? (Yes/ No)			

# HIGH COURT OF ORISSA: CUTTACK

8	Whether Self-declaration for Tender Acceptance Certificate furnished? (Yes/ No)																			
9	Whether claiming for exemption from the Earnest Money Deposit (EMD) (Yes/ No)  If 'Yes' enclose a self-attested copy of the supportive document																			
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 30%;"></th> <th style="width: 15%;">Sl. No.</th> <th style="width: 20%;">Previous/ Present contract(s) in hand</th> <th style="width: 15%;">Time period</th> <th style="width: 20%;">Govt./Semi Govt./Private Organization</th> </tr> </thead> <tbody> <tr> <td rowspan="3" style="text-align: center; vertical-align: middle;">Work Experience (self-attested copies to be enclosed)</td> <td style="text-align: center;">1</td> <td></td> <td></td> <td></td> </tr> <tr> <td style="text-align: center;">2</td> <td></td> <td></td> <td></td> </tr> <tr> <td style="text-align: center;">So on</td> <td></td> <td></td> <td></td> </tr> </tbody> </table>				Sl. No.	Previous/ Present contract(s) in hand	Time period	Govt./Semi Govt./Private Organization	Work Experience (self-attested copies to be enclosed)	1				2				So on			
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Work Experience (self-attested copies to be enclosed)	1																			
	2																			
	So on																			

I/We have carefully read, understood the terms and conditions contained in Tender Documents issued by the High Court of Orissa including the following:

- (a) In case the Documents submitted by my/our firm along with the Tender are found inadequate/false/incorrect, the Tender of my/our firm will be liable to be rejected/cancelled without giving any reasons.
- (b) The High Court of Orissa will have the right to reject conditional offers without assigning any reason thereto.

Signature of the Bidder  
 Name:  
 Address:  
 Tel No.:

# HIGH COURT OF ORISSA: CUTTACK

ANNEXURE-2

**TENDER NOTICE FOR LICENSING OF CAFETERIA SERVICES INSIDE THE  
CAMPUS OF HIGH COURT OF ORISSA, CUTTACK AND MUSEUM OF JUSTICE,  
KILLA FORT, CUTTACK**

## FORMAT FOR FINANCIAL BID

Sl. No.	Item	Quantity	Portion Size (In gm/ml/ltr)	Price offered
<b>Appetizer</b>				
1	Bara	01 pc.		
2	Samosa	01 pc.		
3	Alu Chop	01 pc.		
4	Vegetable Chop	01 pc.		
5	Kachuri	01 pc.		
6	Idli	01 pc.		
7	Puri	01 pc.		
8	Upma	Per plate		
9	Dosa (type of dosa to be specified like plain, masala, onion, rawa etc.)	01 pc.		
10	Chole Bhature	Per Plate		
11	Dahi Bada	01 pc.		
12	Uttapam	01 pc.		
13	Bread Pakoda	01 pc.		
14	Paneer Pakoda	01 pc.		
15	Mushroom Pakoda	01 pc.		
16	Veg Cutlet	01 pc.		
17	Veg Noodles	Per plate		
18	Roll (Veg)	Per plate		
19	Roll (Paneer)	Per plate		
20	Roll (Mushroom)	Per plate		
21	Pav Bhaji	Per plate		

# HIGH COURT OF ORISSA: CUTTACK

## Sweet Dish

22	Rasgulla	01 pc.		
23	Gulab Jamun	01 pc.		
24	Rabdi	50 gm.	-	
25	Cakes & Pastries	Per pc.		
26	Fruit Custard	100 gm.	-	
27	Chena Poda	50 gm.	-	
28	Payasam	100 gm.	-	

## Beverages

29	Tea	Per cup		
30	Lemon Tea	Per cup		
31	Coffee	Per cup		
32	Cold Drinks	As per MRP		
33	Mineral Water	Per bottle As per MRP		
34	Lassi	As per MRP		
35	Butter Milk	As per MRP		

## Lunch

36	Rice	Per plate		
37	Dalma	Per plate		
38	Roti/ Chapati/Paratha	Per pc.		
39	Mix Veg-Curry/ Alu Kasa	Half/ Full		
40	Chips	Half/ Full		
41	Paneer (Curry/ Chilly/ Butter Masala/ Hyderabadi, etc.)	Half/ Full		
42	Mushroom (Curry/ Chilly/ Butter Masala/ Besara, etc.)	Half/ Full		

## Thali

43	Mini Meal	Rice	-----		
		Dalma			

## HIGH COURT OF ORISSA: CUTTACK

		Alu Bhaja			
		Curry			
		Pickle			
44	Special Thali	Rice	-----		
		Chapati (2 pcs.)			
		Dalma			
		Paneer/ Mushroom Curry			
		Chips			
		Dahi Baigan			
		Rasgulla/ Gulab Jamun			
45	Chinese	Veg Mix Fried Rice	-----		
		Veg Manchurian			
46	Veg Biryani with Raita		Per plate		

**N.B.:**

**Sale of Additional Items:** Food items other than those specified in the approved menu, such as MRP-based products including biscuits, cakes, non-alcoholic beverages, etc. and other vegetarian items like Patties, cutlets, pizza, burgers, etc., may be sold in both the cafeterias (High Court and Museum of Justice) only after obtaining prior written permission from the Competent Authority of the High Court.

**Signature  
(Name)**

## TENDER ACCEPTANCE CERTIFICATE

(To be given on company's letter head / seal of the bidder)

1. I/We have downloaded/obtained the tender document(s) for the above mentioned 'Tender/Work form the website(s) namely: *Tender for licensing of Cafeteria services inside the campus of High Court of Orissa, Cuttack and Museum of Justice, Killa Fort, Cuttack.*
2. I/We hereby certify that I/we have read the entire terms and conditions of the tender documents (including all documents like annexure(s), schedule(s), etc.) which form part of the contract agreement and I/we shall abide hereby the terms/conditions/clauses contained therein.
3. The corrigendum(s) issued from time to time by the Hon'ble High Court of Orissa too have all been taken into consideration, while submitting this acceptance letter.
4. I/we hereby unconditionally accept the tender conditions of above-mentioned tender document(s)/corrigendum(s) in its totally/entirely.
5. In case any provision of this tender is found violated, then the Institute without any prejudice to any other right or remedy be at liberty to reject this tender/bid including the forfeiture of the complete earnest money deposit absolutely.

Date:

Name:

Place:

Business Address:

Signature of Bidder:

Seal of the Bidder:

# **HIGH COURT OF ORISSA: CUTTACK**

**ANNEXURE-4**

**Name of the Tender:** *Tender for licensing of Cafeteria services inside the campus of High Court of Orissa, Cuttack and Museum of Justice, Killa Fort, Cuttack*

## **UNDERTAKING**

*(To be typed on the Letter Head of Bidder)*

I, \_\_\_\_\_ S/o / D/o \_\_\_\_\_  
\_\_\_\_\_ Resident of \_\_\_\_\_  
\_\_\_\_\_ do  
solemnly pledge and affirm that,

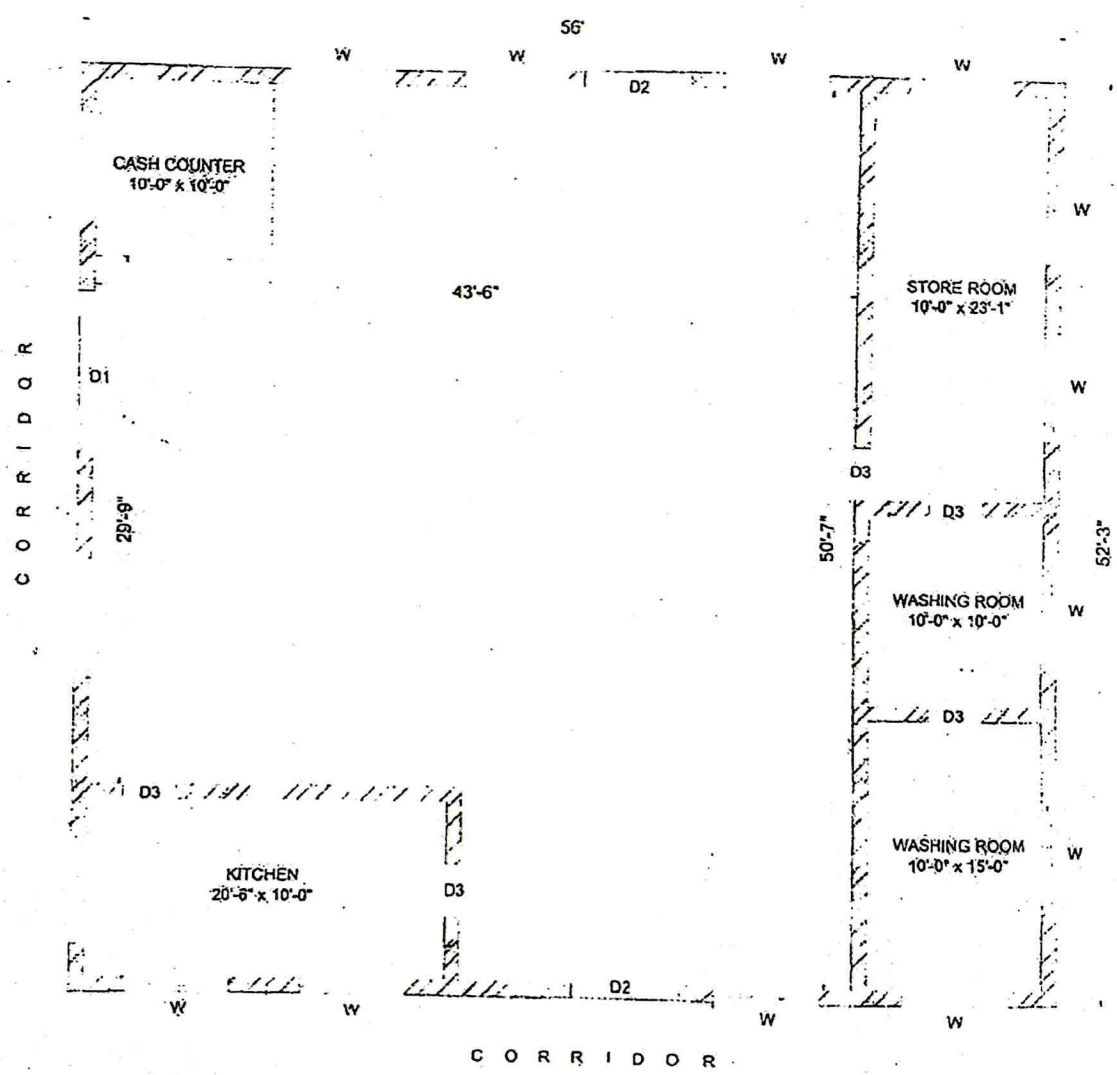
1. I am the sole Proprietor/ Partner/ Director/ Authorized signatory of M/s. \_\_\_\_\_
2. No police case and/ or case by CBI/FEMA/Income Tax/ Sales Tax authorities are pending against the Proprietor/ Partner/ Director of the Firm/ Company (Agency) and also against the Firm/ Company. No case of arbitration under any previous/ continuing contract is pending against us as on date. (Indicate any convictions if any against the above persons or Firm/ Company.)
3. The Proprietor/ Partner/ Director of the Firm/ Company (Agency) and also against the Firm/ Company has never been blacklisted by any Govt. Authority/ Organization.
4. I/We have adequate facility and manpower to run a cafeteria successfully and declare that we will abide by the rules framed/ directives issued by the High Court of Orissa as per terms of this tender.

**Signature  
(Name)**

# HIGH COURT OF ORISSA: CUTTACK

ANNEXURE-5

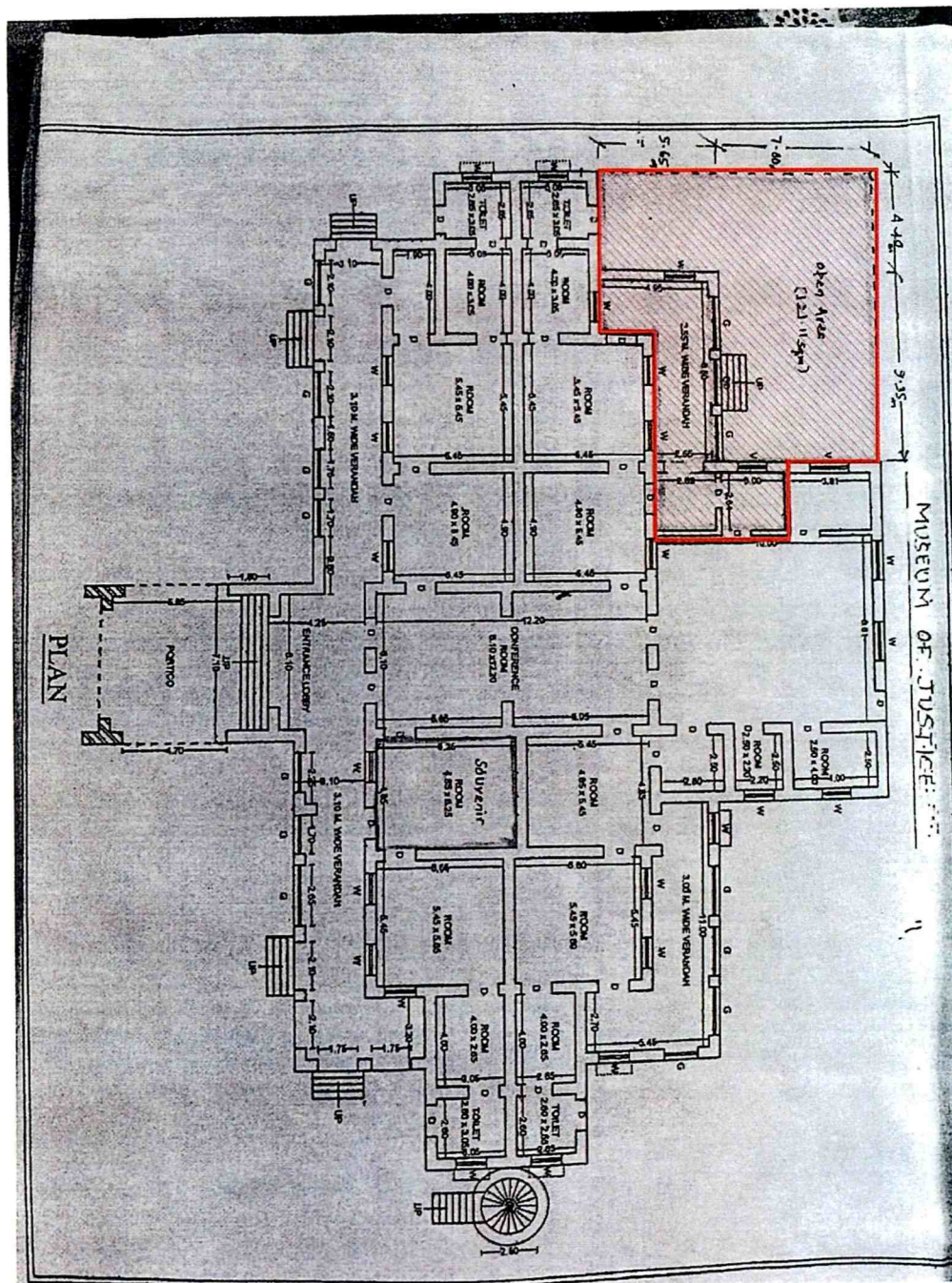
## CAFETERIA



- |                    |                    |
|--------------------|--------------------|
| W = 6'-0" x 6'-0"  | D2 = 6'-0" x 8'-0" |
| D1 = 9'-0" x 8'-0" | D3 = 3'-0" x 7'-0" |

# HIGH COURT OF ORISSA: CUTTACK

ANNEXURE-6



# HIGH COURT OF ORISSA: CUTTACK

121

## Area Calculation

Open Cafeteria :-	13.75	X	7	96.25 Sqm
	5.65	X	4.4	<u>24.86 Sqm</u>
				121.11 Sqm
Cafeteria (Inside Building) :-	8.5	X	2.55	21.675 Sqm
	2.55	X	2.55	6.5025 Sqm
	2.69	X	2.64	7.1016 Sqm
	2.64	X	3	<u>7.92 Sqm</u>
				43.1991 Sqm

**INDEX**

<b>Sl. No.</b>	<b>Table of Content</b>	<b>Page No.</b>
1	Duly filled Tender Form	
2	Registration details of the Agency/ Company/ Firm	
3	DD of ₹ 5,000/- towards EMD	
4	Self-Attested Copy of PAN Card	
5	Self-Attested Copy of GST Registration Certificate	
6	Self-Attested Copy of Certificate issued by FSSAI	
7	Self-Attested Copy of License to employ contract labour, EPF, ESIC regd. etc (if applicable)	
8	Self-Attested Copy of certificate showing Annual Financial Turnover of last three FY i.e. 2024-25, 2023-24 & 2022-23	
9	Self-declaration of the bidder as to not be blacklisted by any Government Dept./ PSU	
10	Self- declaration of Tender Acceptance Certificate	
11	Supportive documents if claiming for exemption from the Earnest Money Deposit (EMD)	
12	Documents related to showcase the work experience	
13	Price quotation as per the Menu given at ANNEXURE-2	